

(a) whether the attention of the Government has been drawn to the press news regarding cheating of people by private builders and state;

(b) whether the Government have conducted any enquiry in this regard; if so, the details thereof;

(c) the action taken against the guilty persons; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) to (d). An enquiry has been conducted by the Delhi Police and two cases have been registered against the promoter M/s. Tirupati Builders/Associates and three persons have been arrested in this connection. The investigation of the case is in progress.

[English]

#### Land Deal by NDMC

3479. SHRI SANAT KUMAR MANDAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been invited to news-item captioned "N.D.M.C. in dubious land deal" appearing in 'The Statesman' dated January 26, 1992;

(b) if so, the facts of the matter;

(c) the reaction of the Government thereto;

(d) whether the C.B.I. raided the Office of the New Delhi Municipal Committee also recently and seized papers regarding allot-

ment of flats and other such matters;

(e) the outcome of the investigation made and action taken against the concerned officers; and

(f) the action taken to prevent such irregularities taking place in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Statement is enclosed.

(d) No, Sir.

(e) and (f). In view of reply to part (d) question does not arise.

The N.D.M.C. has reported that they are covering the Kushak Nallah between Railway Bridge near Brig. Hoshier Singh Marg and Aurobindo Marg to improve the environment and to provide better sanitation. As a part of this scheme, 300 Mtrs. length of nallah near Aurobindo Marg has already been covered and as a result thereof, about 6.96 acres of land has become available. In order to prevent its encroachment it is necessary that this property is fenced and developed. The Chairman, DTTDC, offered to collaborate with NDMC for a joint NDMC-DTTDC venture by way of 'Settling up of a Food & Craft Bazar' in this stretch. They also offered to provide structure as per the operational requirement and develop the area suitably. The area will be also suitably land-scaped. They also offered to pay a sum of Rs. one lakh yearly as licence fee and 50% of net revenue earned from this project. This offer was considered and found to be reasonable in view of the fact that not only the area will be properly utilised but also no expenditure shall have to be incurred by NDMC for its development.

There is prima facie no reason for the govt. to interfere in the decision of the NDMC.